

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Customs Appeal No. 21100 OF 2016

(Arising out of Order-in-Appeal No.COC-CUSTOM-000-APP-20/2016-17
dated 22.04.2016 passed by the Commissioner of Customs (Appeals),
Cochin.)

Shri Harish Babu

No.905, 6th Cross, Ramayya Layout,
Kammanahalli,
Bangalore – 560 084.

Appellant(s)

Now at:

No.17/2, II Main,
Kacharakanahalli,
Next to Nagadevi Industries,
Bangalore – 560 084.

VERSUS

The Commissioner of Customs

Customs House, Willingdon Island,
Cochin – 682 009.

Respondent(s)

APPEARANCE:

None for the Appellant.

Shri Vikalp Jain, Superintendent, Authorised Representative for the
Respondent.

**CORAM: HON'BLE MRS. R. BHAGYA DEVI, MEMBER
(TECHNICAL)**

Final Order No. 20901 /2026

DATE OF HEARING: 23.07.2026

DATE OF DECISION: 23.07.2026

PER : R. BHAGYA DEVI

None present for the appellant. The matter had been listed
on various occasions i.e., on 10.04.2024, 25.04.2024,
25.06.2024, 29.10.2024, 28.11.2024, 06.03.2025, 01.05.2025,

26.06.2025, 06.08.2025, 30.09.2025, 27.11.2025, 27.11.2025, 28.01.2026, 19.06.2026, 07.07.2026 and today 23.07.2026. On all these dates, none appeared nor any request for adjournment. It seems that the appellant is not serious to prosecute the matter before this forum and consequently, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in Open Court.)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

rv